

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP-456/2018 in  
OA-1316/2017**

**New Delhi, this the 10<sup>th</sup> day of December, 2018**

**Hon'ble Sh. V. Ajay Kumar, Member(J)  
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Dev Raj, aged about 63 years,  
Group 'C',  
S/o late Sh. Ganga Bishan,  
R/o RD-238, Dharm Pura Extension,  
Najafgarh, New Delhi. ... Petitioner  
(through Sh. S.N. Sharma)

Versus

Manoj Kumar (IAS),  
The Chairman-cum-Managing Director,  
Delhi Transport Corporation,  
IP Estate, New Delhi. ... Respondents  
(through Sh. Rajeev Kumar)

**ORDER(ORAL)**

**Hon'ble Sh. V. Ajay Kumar, Member(J)**

When this matter was taken up for hearing, learned counsel for the respondents while producing an order dated 07.08.2018 whereunder the pension with interest was credited to

the account of the applicant, prays for closure of the CP. Learned counsel for the petitioner has not disputed the said fact.

2. Accordingly, the CP is closed. Notices issued to the alleged contemnors are discharged. However, the applicant is at liberty to avail his remedies in accordance with law, if he is still having any other grievances. No costs.

**(A.K. Bishnoi)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

/ns/